



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
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**No. 17 ] HYDERABAD, WEDNESDAY, NOVEMBER 15, 2017.**

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 15th November, 2017.

**L.A. BILL No. 17 OF 2017.**

**A BILL FURTHER TO AMEND THE TELANGANA  
OFFICIAL LANGUAGES ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Official Languages (Amendment) Act, 2017.

Short title  
and  
commence-  
ment.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

2. In the Telangana Official Languages Act, 1966, for section 2 and the marginal heading thereto, the following section shall be substituted, namely:-

Amendment  
of section 2.  
Act No.9 of  
1966.

“Official  
Languages  
of the  
State”

2. In the whole of the State of Telangana,-  
(a) The Telugu Language shall be the Official Language; and  
(b) the Urdu Language shall be the second Official Language.”

## **STATEMENT OF OBJECTS AND REASONS**

Section 2 of the Telangana Official Languages Act, 1966 declares Telugu Language as the official language of the State and Urdu language as Second Official Language in 9 Districts (except Khammam District) of the Telangana region before bifurcation of the State.

Pursuant to the formation of the State of Telangana on 02-06-2014, the 10 Districts of the State have been reorganized into 31 Districts in October, 2016. There is substantial Urdu speaking population spread over all the 31 Districts of the State. The percentage of Urdu speaking population has increased to 12.69% of the total population in the State.

In view of the above, Government have decided to declare Urdu language as the Second Official Language in the entire State of Telangana by suitably amending section 2 of the Telangana Official Languages Act, 1966.

This Bill seeks to give effect to the above decision.

**K. CHANDRASHEKAR RAO,**  
Chief Minister.

## **MEMORANDUM REGARDING DELEGATED LEGISLATION**

Sub-clause (2) of clause 1 and clause 2 of the Bill authorize the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act. As such the notifications issued, which is intended to cover matters mostly of procedural in nature is to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provision of the Bill regarding delegated legislation is thus of normal type and mainly intended to cover matters of procedure.

**K. CHANDRASHEKAR RAO,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Official Languages (Amendment) Bill, 2017, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**K. CHANDRASHEKAR RAO,**  
Chief Minister.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.